



CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE · INDIA

CONFERENCE COMMITTEE 2024-25

School of Law, CHRIST (Deemed to be University),
Bangalore

XV CONFERENCE ON

*EMERGING TRENDS AND FUTURE CHALLENGES
IN COMPETITION LAW: NATIONAL AND
INTERNATIONAL PERSPECTIVES*

DECEMBER 15-16, 2024



ABOUT SCHOOL OF LAW CHRIST (DEEMED TO BE UNIVERSITY), BANGALORE.

School of Law, is a part of CHRIST (Deemed to be University), Bangalore. The parent University, a premier educational institution, is an academic fraternity dedicated to the motto of 'Excellence and Service' and has an already proven history of success in the field of education. CHRIST, formerly Christ College, has the rare distinction of being the first institution in Karnataka to be accredited by the National Assessment and Accreditation Council (NAAC), UGC, and currently has an A+ grade as accredited in 2024 for quality education. Located in a beautiful expansive campus of CHRIST, Bangalore, School of Law, CHRIST (Deemed to be University), Bangalore is an institute imparting world-class legal education not only to students from various parts of the country but also from the Middle East and Mauritius. The courses are approved by the Bar Council of India.



ABOUT CONFERENCE COMMITTEE

The Conference Committee is a faculty guided, student run committee which is entering its 15th glorious year and has been the host for 14 successful conferences. The Committee organises primers and workshops every year. This year to add to its glory the committee members propose to host webinars, online workshops, virtual research assistance programmes and the flagship icon event, XV Conference. For this academic year the committee shall work with various sub-teams (i.e., Research and drafting, Media Team and Public Relations) the members of which shall be specialised in the same. Conference Committee strives to publish an Edited book after the event. The research articles submitted and presented of good quality will be chosen for the Edited book after thorough scrutiny for publication.



OBJECTIVES OF THE XV CONFERENCE

This overview of competition law highlights its pivotal role in ensuring fair market practices, promoting consumer welfare, and fostering innovation. A key focus is on protecting consumer rights by tackling deceptive advertising and fraudulent practices, underscoring the importance of competition law in maintaining both fair competition and consumer protection. The intersection of intellectual property rights with competition policy also poses unique challenges; fostering innovation while ensuring fair competition often requires navigating complex international cooperation to combat cartels and coordinate enforcement. Addressing monopolistic behaviors, particularly in the technology sector, involves crafting strategies that support innovation without stifling competition, illustrated through case studies of how innovative companies interact with antitrust regulations.

Digital platforms and big tech companies further complicate market dynamics, with issues such as data control, algorithms, and AI creating new regulatory challenges. This includes assessing how digital-specific antitrust issues, like self-preferencing, affect competition. Additionally, recent high-profile mergers and acquisitions raise questions about their effects on market competition, prompting regulators to apply rigorous economic analysis to merger control. Specific sectors such as telecommunications, pharmaceuticals, and energy also face unique competition law issues, where sector-specific regulations shape competitive behavior, potentially enabling or hindering market competition. Together, these points reflect the broad, adaptive approaches necessary for effective competition law in today's complex and interconnected markets.

INTRODUCTION TO THE THEME:

Competition law is a framework designed to promote fair competition in the marketplace by preventing anti-competitive practices like cartels, monopolies, and abuse of dominant positions. The core economic principle is that competition drives efficiency, innovation, and lower consumer prices. In the fast-evolving tech landscape, balancing innovation, intellectual property (IP), and antitrust regulation is essential for maintaining a competitive market. While IP rights encourage innovation by granting exclusive rights to creators, they can lead to monopolistic conditions if misused. Achieving balance requires supporting IP protections without allowing market dominance that restricts competition.

The digital era has reshaped markets, making it crucial to update competition law to address new challenges where traditional principles fall short. Key developments include increased scrutiny of tech giants, focusing on issues such as data control, algorithmic practices, and platform monopolies. Authorities are revising antitrust laws to address digital-specific anti-competitive behaviors like self-preferencing and data exploitation, employing tools like ex-ante regulations and innovation-friendly policies. These efforts aim to ensure competition law effectively promotes fair markets and protects consumers in the evolving digital landscape.

Recent trends in mergers and acquisitions (M&A) show increased activity driven by globalization and digital transformation, with a rise in cross-border and technology-driven deals. Companies seek international expansion and tech integration, while consolidation in sectors like healthcare and energy aims to increase efficiency. However, heightened M&A activity also brings regulatory challenges, including scrutiny for anti-competitive effects and national security concerns. Successful integration of M&A deals often involves navigating cultural and operational complexities.

Modern competition law must address these challenges with nuanced approaches and foster international cooperation. Distinguishing between agreements within supply chains versus direct competitors is essential for accurate market definition and regulation. Additionally, managing jurisdictional conflicts and achieving regulatory harmonization are key for cross-border operations, as varying standards can pose obstacles. Tackling anti-competitive practices like international cartels requires global collaboration and synchronized enforcement, emphasizing the need for adaptive and collaborative approaches to foster fair markets and innovation in a globalized economy.

CONFERENCE SUB-THEMES

The conference aims to bring together experts, policymakers, practitioners and academics to discuss and deliberate on these themes. By focusing on Emerging Trends and Future Challenges in Competition Law: National and International Perspectives, the conference will contribute to developing fair market competitive strategies that further promote a fair marketplace. The Conference aims to find a solution to the aforementioned problems and therefore invite research papers on the following themes and sub-themes:

SUB THEME I: CONSUMER PROTECTION AND COMPETITION LAW: ENSURING FAIR MARKET PRACTICES AND SAFEGUARDING CONSUMER RIGHTS

Intersection of Consumer Protection and Competition Law in Promoting Equitable Market Practices Strengthening Legal Strategies to Combat Unfair Trade Practices, Deceptive Advertising and Price Fixing Enhancing Consumer Welfare Through Robust Competition Law Frameworks

SUB THEME II: INNOVATIONS AND INTELLECTUAL PROPERTY: STRIKING THE RIGHT BALANCE WITH ANTITRUST REGULATION

Approaches to Harmonizing Intellectual Property Rights with Competitive Market Practices Analysis of Case Studies Where Antitrust Actions Influenced Innovation Role of Competition Law in Stimulating Innovation in the Technology Sector

SUB THEME III: MERGERS AND ACQUISITIONS: RECENT TRENDS AND CHALLENGES

Challenges and Jurisdictional Conflicts of Cross-Border Mergers and Acquisitions
Impact of Recent High-Profile Mergers on Market Structure and Industry Competition
The Role of Economic Analysis and Market Definition in Merger Assessments

SUB THEME IV: ADAPTING COMPETITION LAW TO THE DIGITAL ERA: GLOBAL TRENDS

Impact of Digital Platforms and Big-Tech Industry Regulation on Competition
Antitrust Challenges of Algorithms and Artificial Intelligence in Competitive Markets
Comparative Analysis of Competition Law Enforcement in Major Economies, including the US, EU, UK, Australia, and India

SUB THEME V: MISCELLANEOUS

Navigating the Intersection of Vertical and Horizontal Agreements in Defining Relevant Markets: Challenges and Opportunities in Modern Competition Law
Cross-Border Challenges in Competition Law: Navigating Jurisdictional Conflicts and Harmonization
Digital Competition Bill, 2024

SUBMISSION GUIDELINES

The Abstract should not exceed **300 words**, and must be accompanied with a cover page stating:

- Sub-theme
- Title of the paper
- Name of the Author(s)
- Name of the Institution
- E-mail Address
- Postal Address
- Contact number

The abstract file shall be named as:

<Theme number> <full name of the author(s)>.

For eg: i) Single Authorship: Theme1 RajeevShankar

ii)Co-Authorship:Theme1RajeevShankar&RahulMohan

All submissions of the abstracts for the National Conference must be electronically submitted. [Click here](#) to submit your abstract.

The word limit of the full paper shall be 3000 - 4000 words (excluding footnotes/annexures/reports etc.) and must accompanied with a cover page with the following details:

- Name of the Author(s).
- Course,
- Year of Study (if applicable),
- Name of the College/University (if applicable),
- Professional Position (if applicable),
- Title an Theme of the Paper,
- Postal Address,
- Email Address
- Contact Number.
- Registration form & Payment- The details of the same shall be intimated to the participants whose abstracts get selected.

FORMATTING REQUIREMENTS

- The main text of the full paper and the abstract should be in Times New Roman with font size 12 and line spacing of 1.5, and the text should be justified.
- The footnotes should be in Times New Roman, font size 10 with spacing of 1.0 (Endnotes are not permitted)
- One inch margins should be maintained on all four sides of the pages.
- Citation Style: Bluebook, 21st edition.
- The abstract and full paper have to be submitted in both .pdf and word format.

NOTE

- Co-authorship is permitted to a maximum of two authors and at least one author must attend the XV Conference to present the paper
- Similarity of content (Plagiarism) should not exceed 10%
- No Proxy presentations are allowed
- The School of law, CHRIST in keeping with its mandate of publishing original works only, adopts a stringent anti-plagiarism policy. Any paper containing any unattributed work is thus liable to be rejected.

IMPORTANT DATES

**September 9,
2024
Call For Papers**

**November 30,
2024
Submission of
Abstracts**

**December 2,
2024
Communication
Of selected
Abstracts**

**December 7,
2024
Registration
and
Submission of
D.D. Payment**

**December 10,
2024
Submission of
full Paper**

**December 15-16,
2024**

XV CONFERENCE

VENUE

The XV Conference shall be held at the **Central Campus of CHRIST (Deemed to be University), Bengaluru, Hosur Rd, Bhavani Nagar, Bengaluru, Karnataka 560029**

HOW TO REACH

FROM CENTRAL (MAJESTIC) RAILWAY STATION AND KEMPEGOWDA BUS STAND:

- Drive towards Corporation (Hudson) Circle
- Drive through Devanga Hostel road to reach Mission road
- Take a right turn under the flyover to join K H road (double road) and drive straight until you reach Lalbagh Main Gate.
- Take a left and drive straight... you will cross Wilson garden, NIMHANS Hospital and then take the Dairy Circle Fly Over. In the process you will find CHRIST (Deemed to be University) on the right side.
- The Distance is approximately 10 Kms.

FROM THE NEW BENGALURU INTERNATIONAL AIRPORT:

- The distance is approximately **42 Kms.**
- You may take KIA- 7 of Vayu Vajra Volvo us Service from the airport to Koramangala and get down at CHRIST (Deemed to be University)
- You may then take a taxi/autorickshaw/bus to reach CHRIST (Deemed to be University) which is 3KMs away.
- A/C Shuttle Services from Airport will depart every 30 minutes.

REGISTRATION FEE

Student Single Author	1200
Student Co- Author	2000
Research Scholars, Professionals, Academicians: Single Author	2000
Research Scholars, Professionals, Academicians: Co- Author	2500

REWARDS

- Certificate to every participant who duly submits and presents the paper.
- Publication of the selected articles under each sub-theme in the proposed Edited book carrying ISBN number.
- One paper from each theme shall be awarded the Best Presenter and will receive a Trophy and certificate



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Fr. Thomas TV

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Dr. Jayadevan S Nair
Dean, School of Law

Co-Chairperson

Dr. Sapna S
Associate Dean and Head of Department, School
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